

(b) if so, the decision taken thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Department of Telecom, has received a request from the Ministry of Information and Broadcasting for a T.V. bearer Channel between Trivandrum and Cochin. However, Department is not aware of the type of the Programme to be relayed from the said station.

(b) Department of Electronics is being requested to give clearance for import of additional Radio equipment required for T.V. Channel.

Corruption in Engineering Projects (India) Ltd.

4075. SHRI MURLIDHAR MANE : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that some cases of corruption in Engineering Projects (India) Ltd. have come to the notice of Government ; and

(b) if so, the details thereof and action taken by the Government to conduct a through investigation into the alleged charges ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) Corruption charges against some of the officials of Engineering Projects (India) Ltd. are being dealt with by CBI and one such case is sub-judice. It would not be in public interest to give details of these cases at present.

Conditions for providing Funds for construction of Court Buildings and Quarters for Judicial Officers

4076. SHRI AMAL DATTA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Union Government provide financial assistance to States for construction of court buildings and quarters for the judicial officers ;

(b) if so, the conditions for the allotment of such assistance ;

(c) whether there have been complaints that because of the conditions imposed by the Union Government is no longer possible for the States to utilise allotted funds ;

(d) whether the State Governments have communicated their inability to fulfil the said conditions because of escalation of prices of building materials sharply during the last few years ; and

(e) if so, whether the Union Government propose to amend the terms and conditions to enable the State Governments to utilise the funds fully for construction of court buildings and quarters for judicial officers ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) and (e) The 8th Finance Commission has recommended grants-in-aid to States during 1984—89 for construction of court buildings and quarters for judicial officers as part of their scheme for upgradation of standards of judicial administration. The Commission has indicated the financial outlays and the physical targets for each State. These have been adjusted in the light of Government's decision to implement the report of the Finance Commission during 1985—89 and communicated to the State Governments. In pursuance of the recommendations of the Finance Commission, there is provision for the alteration of the physical targets in view of the factors like escalation in prices and alteration in physical norms by the Inter-Ministerial Empowered Committee constituted at the Centre for upgradation of administration. There are no conditions for the achievement of full physical targets recommended by the Finance Commission within the amounts allocated by it.

Violation of Reservation Rules in IBP Co. Ltd.

4077. SHRI RAM BHAGAT PASWAN : Will the Minister of PETROLEUM be pleased to state ;